

14.39 hrs.

REPRESENTATION OF THE PEOPLE
(AMENDMENT) BILL*

Shri M. Malachami (Periyakulam): I beg to move for leave to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Representation of the People Act, 1950 and the Representation of the People Act, 1951."

The motion was adopted.

Shri M. Malachami: I introduce the Bill.

14.39½ hrs.

SIKH GURDWARAS BILL*

Shri A. S. Saigal (Janjgir): I beg to move for leave to introduce a Bill to provide for the better administration of Sikh Gurdwaras situated in different States of Indian Union and for inquiries into matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the better administration of Sikh Gurdwaras situated in different States of Indian Union and for inquiries into matters connected therewith."

The motion was adopted.

Shri A. S. Saigal: I introduce the Bill.

14.39½ hrs.

CONSTITUTION (AMENDMENT)
BILL—Contd.

(Omission of article 370) by Shri Prakash Vir Shastri

Mr. Speaker: The House will now take up further consideration of the

following motion moved by Shri Prakash Vir Shastri on the 11th September, 1964, namely:

"That the Bill further to amend the Constitution of India, be taken into consideration."

Five hours had been allotted for this. 4 hours 47 minutes have already been exhausted. Now, I am calling upon the hon. Minister of Home Affairs to reply.

The Minister of Home Affairs (Shri Nanda): Mr. Speaker, Sir, I am aware of the fact that what we are dealing with here on this occasion is an important question. I am aware of the fact that this question has deeply stirred the minds and hearts of many Members of this House.....

Shri Kapur Singh (Ludhiana): Outside also.

Shri Nanda: ...and outside also, as the hon. Member puts it. I am quite conscious of my responsibility in whatever position I take in this matter. I may say that I have faithfully gone through the record of the proceedings on the Bill before the House and through the speeches. I say that because for most of the time during this discussion I was not personally present in this House. This discussion has given me a great deal of emotional satisfaction whatever else may be the outcome of it. It has brought out clearly that there is practical unanimity among the representatives of all the parties here, and I take it, of the various political parties in this country, in the matter of the approach to the question of Kashmir. It embraces practically the whole spectrum of party and political opinion. This agreement cuts across, as I said, all distinctions of political parties. This is a welcome feature, and it typifies to my mind the unity of the people of India in relation to all matters affecting the wider national interest. This is a kind of assurance to our people in the coun-